

(4) केन्द्रीय सरकार ने सामान्य अनुदेश जारी किए हैं कि समुद्री तट रेखा से 500 मीटर के भीतर किसी उद्योग/कारखाने की स्थापना करने की अनुमति न दी जाए।

**राजस्थान में वन संरक्षण हेतु चुने गये क्षेत्र**

**3822. श्री मूलचन्द मीणा :** क्या पर्यावरण और वन मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान राज्य में वन संरक्षण हेतु किन-किन क्षेत्रों का चयन किया गया है ;

(ख) गत पांच वर्षों के दौरान वन भूमि के अंतर्गत लायी गयी भूमि का जिले-वार ब्यौरा क्या है और इस अवधि के दौरान जिले-वार क्या लक्ष्य निर्धारित किया गया था ; और

(ग) उसमें अब तक क्या प्रगति की गई है ?

**पर्यावरण और वन मंत्रालय के राज्य मंत्री (श्री कमल नाथ) :** (क) राजस्थान में विशिष्ट रूप से वन संरक्षण के लिए कोई वन क्षेत्र अभिनिर्धारित नहीं किया गया है।

(ख) और (ग) सूचना एकत्र की जा रही है और सदन के पटल पर रख दी जायेगी।

**Constitution of a Committee to suggest an incentive package**

3823. MISS SAROJ KHAPARDE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government had constituted a Committee to suggest incentive package for snuffine the Lime Kilns from Dehra Doon to Beharigarh in Saharanpur District;

(b) if so, what are the details of the incentive package;

(c) whether the lime Kilns have since been shifted;

(d) if so, the details thereof; and

(e) if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI (KAMAL NATH): (a) Yes, Sir.

(b) The suggested package covers tentative cost of land development of infra structural facilities, setting up of new Kilns with pollution control<sup>1</sup> facilities etc. at the identified site. One time incentive will be given only at the time of shifting of the working kilns. No compensation is payable for closing down the working kilns in Doon Valley. The committee recommended sharing of the expenditure for such a shifting between Central/State Government and the industry.

(d) Does not arise.

(c) No, Sir.

(e) The recommendations of the Committee are yet to be accepted as it needs discussion between State and Central Governments.

**Notification under the Environment (Protection) Act**

3824. MISS SAROJ KHAPARDE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state;

(a) whether Government had issued a notification under the Environment (Protection) Act, 1986 to ban certain activities and to categories the coastal areas into certain regulation zones;

(b) if so, the details, of the activities which were banned within the 500 m. of the high tide line;

(c) whether it is a fact that some of the banned activities have since been permitted; and

(d) if so, the details thereof and the reasons therefor?